

**Shri Nand Lal Sharma (Sikar):** On a point of order....

**Mr. Speaker:** Order, order. The hon. Member may raise it later on. I will hear it.

**PREVENTION OF SATYAGRAHIS FROM ENTERING GOA**

**Mr. Speaker:** Then, there is an adjournment motion in the name of Shri P. N. Rajabhoj, which reads as follows:

"The serious situation created as a consequence of prevention of Indian *satyagrahis* by the Government of India from entering Goa, causing thereby a great and irreparable damage to the noble cause of removing colonialism from the territory of India as early as possible."

I need not go over the same reasons again. This also shares the fate of the previous one.

श्री पी० एन० राजभोज (सांतापुर रीटत अनुसूचित जातिवां) : क्या मैं बोल सकता हूँ ?

**Mr. Speaker:** Order, order.

**RIOTS AT MATHURA**

**Mr. Speaker:** Then there is an adjournment motion by Shri V. G. Deshpande, which reads as follows:

"The Hindu-Muslim riots at Mathura resulting in the breaking of image of Lord Sri Krishna in a temple which is deemed to be the birth-place of Lord Krishna."

**ARREST OF GOA LIBERATION SATYAGRAHIS.**

**Mr. Speaker:** The second adjournment motion in the name of Shri V. G. Deshpande reads as follows:

"The arrest of Goa Liberation Satyagrahis on the border of Portuguese Indian territories on the 15th of August, 1954."

**HOISTING OF PAKISTANI FLAG AT NIZAMABAD.**

**Mr. Speaker:** The third adjournment motion in the same hon. Member's name reads:

"The hoisting of Pakistani Flag at Nizamabad, Hyderabad State, on the 15th August, 1954."

I have already given my reasons, and I do not think I could give consent to all these adjournment motions being moved.

**Shri V. G. Deshpande (Guna):** I may be allowed to make one submission about this Mathura affair.

**Mr. Speaker:** I do not think it is necessary now. I have already explained what my view has been in the matter.

**PANEL OF CHAIRMEN**

**Mr. Speaker:** I have to inform the House that under sub-rule (1) of Rule 9 of the Rules of Procedure and Conduct of Business, I nominate the following Members on the Panel of Chairman in place of the Members nominated earlier by me on the Panel, viz., Pandit Thakur Das Bhargava, Shri H. V. Pataskar, Shrimati Renu Chakravartty, Shrimati B. Khongmen, Sarder Hukam Singh, and Shri Upendranath Barman.

**RESIGNATION OF MEMBER**

**Mr. Speaker:** I have to inform the hon. Members that Shri K. Kamaraj has resigned his seat in the House with effect from the 9th August, 1954.

**Mr. Speaker:** The House will now proceed with legislative business.

**Shri Nand Lal Sharma (Sikar):** On a point of order. So far as the House knows, and we know, there is no Bill lying as the Hindu Special Marriage Bill before the House. It is only the Special Marriage Bill. Is it a sarcastic remark with regard to the Hindu Mahasabha leaders, or with regard to the Hindu community as a whole?

**Mr. Speaker:** The hon. Member must not go merely by words. He must understand the substance of the whole thing. It was stated that the Bill before the House should be taken